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The Lok Sabha re-assembled after Lunch at Thirty-three Minutes Fifteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

SHR JYOTIRMOY BOSU: (Diamond Harbour) I would crave your indulgence for a minute....

MR. DEPUTY SPEAKER: He had raised so much of storm in the morning . Again, he wants to raise something?

SHRI JYOTIRMOY BOSU: were not here, Sir, in the morning. I only want to bring to the notice of the House a matter which is of serious importance. It is a very serious matter, because it infringes the rights of the Members and of the House. On the 4th instance, we had a discussion on the rags scandal which was a very long and an exciting debate. the debate was over the Minister and his VIP officials had started shoning up the different newspaper offices to underplay the report. It was not that every newspaper had acceded to that request. But it has become scandal in the press world that the rags scandal debate was underplayed.

MR. DEPUTY-SPEAKER: I do not think we can do anything about it?

SHRI JYOTIRMOY BOSU: don, Sir....

MR. DEPUTY SPEAKER: We cannot do anything about it.

SHRI S. M. BANERJEE (Kanpur): I crave your indulgence to mention just one very small point. 25 workers from Jamshedpur, who retrenched or dismissed from TELCO and the Indian Tubes Co. have come here to meet the Members of Parliament and the Speaker of the An assurance had been given in the House by Shri Bhagwat Jha Azad when he was the Minister in the Ministry of Labour, and that was taken note of, but still nothing has been done. These workers are just rotting in the streets. I would request you, and through you, the Minister of Parliamentary Affairs and also L. N. Mishra, who knows the case, and whom also they would be meeting, to see that the Labour Minister a statement in this regard, because these workers are facing starvation actually.

Mulki Rules Bill

BOSU: They SHRI JYOTIRMOY had also come to see me. They are in great distress. Something should be done for them. They cannot go on starving.

SHRI INDRAJIT GUPTA (Alipore): Government can make a suggestion to Shri Kedar Pandey, the Chief Minister of Bihar to see that these unfortunate dismissed workers are taken back.

14.35 hrs.

RICHARDSON AND CRUDDAS LIMI-TED (ACQUISITION AND TRANS-FER OF UNDERTAKINGS BILL*

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUB-RAMANIAM): I move for leave to introduce a Bill to provide for the acquisition and transfer of the undertaking of the Richardson and Cruddas Limited, for the reconstruction of the register of its members and for matters connected therewith or inc. dental thereto.

DEPUTY-SPEAKER: MR question is:

> "That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertaking of the Richard-Cruddas Limited. son and for the reconstruction of the register of its members and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI C. SUBRAMANIAM: I introducet the Bill.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 19th December, 1972.

[†]Introduced with the recommendation of the Prisident.